

Affidavit to be Furnished by the candidate alongwith Nomination Paper
Before the Returning Officer

For election to BIDANSABHA (name of the House)

From 06 NAUTAN Constituency (Name of the Constituency)

I, Smt MANORAMA PRASAD (name of the candidate) wife of DR. HRIDAY NARAIN PRASAD
Aged 63 years, resident of UJAINTOLA (mention full postal address); as candidate at the above
Election, do hereby solemnly affirm and state on oath as under:-
BETTIAH, DIST. WEST CHAMPARAN

(strike out whichever is not applicable)

(1) I am a candidate set up by 51st/1st Gen (Bharatiya) (name of the political party) / am contesting as an
Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self <u>Smt MANORAMA PRASAD</u>	<u>AEXPK 5864P</u>	<u>Yr 2009-2010</u>	<u>24487-00</u>
2.	Spouse- <u>HRIDAY NARAIN PRASAD</u>	<u>AESP 9730Q</u>	<u>Yr 2010-2011</u>	<u>481862-00</u>
3.	Dependent 1	/	/	/
4.	Dependent 2	/	/	/
5.	Dependent 3	/	/	/

(3) The following case(s) is/are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	X
(b)	Name of the court, Case No. and Date of order taking cognizance :	X
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	X

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	X
(b)	Name of the Court(s), Case No. and Date(s) of order(s) :	X

(c)	Punishment imposed	X
		X

(5) That I give herein below the details of my assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given
2. In case of deposit/investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
4. 'Dependent', here means a person, substantially dependent on the income of the candidate.
5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	50000=	75000=	X	X	X
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	126737=	400815=	X	X	X
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	X	70202 10,000=	X	X	X
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	LT-125000= N.S. fix 35000= 10000= 60000= 136000= P.M.P. 75000= 200000=	10000= 60000= 200000=	X	X	X
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	X	X	X	X	X
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Scorpio BR10PA3613 918902=99 12-5-2011	2010 379694=	X	X	X
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	120 gm 340000=	10 gm 38000=	X	X	X

(vii)	Any other assets such as value of Claims/interest	X	0		
(ix)	Gross Total value	3896278.00	1701509.00		

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	श्रीमती 182 दस्तावेज नं० 19 श्रीमती पंचसखावाडी	श्रीमती 182, 183 नवपत्रा, श्रीमती शिवाजी 245 श्रीमती 601 2 Acre, 1.75 Handed over - 5.6 Acres 2 ACRES			
	Area (Total measurement in acres)	• 36 Acres	3.6 Acres Purchased			
	Whether inherited property (Yes or NO)	No				
	Date of purchase in case of self acquired property	1980, 1999	1991, 93, 95, 96, 98, 99			
	Cost of Land (in case of purchase) at the time of purchase	30000=00	950300=00			
	Any Investment on the land by way of development, construction etc.	X	X			
	Approximate Current market value	150,000=00	23,30,000=00			
(ii)	Non-Agricultural Land Location(s) Survey number(s)	श्रीमती 132 523, 2 श्रीमती 7, 7A, 9 श्रीमती 2-बेलावाडी	श्रीमती 11 210 श्रीमती 927 श्रीमती 714-715			
	Area (Total measurement in sq. ft.)	6370 sq feet	4087 sq ft			
	Whether inherited property (Yes or NO)	No	No			
	Date of purchase in case of self acquired property	1992, 93, 99	2003			
	Cost of Land (in case of purchase) at the time of purchase	132000=00	676000=00			
	Any Investment on the land by way of development, construction etc.	N/A	No			
	Approximate Current market value	2050000=00	1500000=00			
(iii)	Commercial Buildings (including apartments) - Location(s). - Survey number(s)	X	श्रीमती 132 नवपत्रा श्रीमती 7980			
	Built up Area (Total measurement in sq. ft.)	X	600 sq ft			

	Whether inherited property (Yes or NO)	x	Yes		
	Date of purchase in case of self acquired property		x		
	Cost of property (in case of purchase) at the time of purchase		x		
	Any Investment on the property by way of development, construction etc.		Building for shop		
	Approximate Current market value		1200000-00		
(iv)	Residential Buildings (including apartments, Location(s) Survey number(s) Area (Total measurement in sq. ft.) Built up Area (Total measurement in sq. ft.) Whether inherited property (Yes or NO) Date of purchase in case of self acquired property Cost of property (in case of purchase) at the time of purchase Any Investment on the land by way of development, construction etc. Approximate Current market value	11/15/17 (1) 4th fl 11/15/17 (2) 3rd fl 12-11 543277 1310 Self 1351 Cowshed 2561 Sqft 2318 Sqft No 2007, 2012 2385000-00 x 2800000-00	132 23/11/17 4th fl 9/11/17 4th fl 7980 1000 Sqft 1000 Sqft Yes Building 1300000-00		
(v)	Others (such as interest in property)		R/c 50000-00		
(vi)	Total of Current Market Value of (i) to (v) above				

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-
 (Note: Please give separate details of name of Bank, Institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	SBI 600000-00 L.T.E 500000-00 For cash & A/c 1100000-00				
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan		400000-00 Dr. V.N. Sule Heeralal			

	Any other liability	x	x			
	Grand total of liabilities	1100000=0	400000=0			
(ii)	<u>Government Dues:</u>					
	Dues to departments dealing with government accommodation	x	x			
	Dues to departments dealing with supply of water	x	x			
	Dues to departments dealing with supply of electricity	x	x			
	Dues to departments dealing with supply of telephones/mobiles	x	x			
	Dues to departments dealing with government transport (including aircrafts and helicopters)	x	x			
	Income Tax Dues	x	x			
	Wealth Tax Dues	x	x			
	Service Tax Dues	x	x			
	Municipal /Property Tax Dues	x	x			
	Sales Tax Dues	x	x			
	Any other dues	x	x			
	Grand total of all Govt. dues	x	x			

(7) Details of profession or occupation:

- a. Self..... M.L.A.
b. Spouse (HUSBAND) Doctor (P. Practice)

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kun. MANORAMA PRASAD
2.	Full postal address	USJAIN TOLA, BETTIAH, WGE-CHAMPARAN
3.	Number and Name of the constituency and state	06 NAUTAN BIHAR
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	SHIV SENA (P)
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	x

(c) Total number of Pending cases where the court (s) have taken cognizance		X	
A. Part of		Year for which last Income Tax Return filed	Total Income Shown
(a) Candidate AEX PK 5864 P		2009-2010	24487=00
(b) Spouse: AFSPP 9730 Q		2010-2011	481862=00
(c) Dependents			
6. Details of Assets and Liabilities in rupees			
	Description	Self	Spouse
A.	Moveable Asset (Total value)	3896278	1701509=00
B.	Immovable Asset	36 Acres	5.6 Acres
(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	162000=00	1696300=00
(ii)	Approximate Current Market Price of Asset (Total Value)	5000000=00	6830000=00
7. Liabilities			
(i)	Government dues (Total)	X	X
(ii)	Loans from Bank, Financial Institutions and others (Total)	1100000=00	400000=00
8. Highest educational qualification: I. Matric - 1964 Patna Girls' College, Patna, M. BA Pol I - 1966 Patna College, Patna, B.A. Hons - 1968 Magadh Mahila College, P. V. MA - 1974 - BV MU2 Ph.D. 1987 - BV MU2 (Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School / College/ University and the year in which the course was completed.)			

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of the Affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at.....this the.....day of.....11-1-2012.....2012

M. Brasad
DEPONENT 11.1.12

- Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.
2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
4. The affidavit should be either typed or written legibly and neatly.